

endeavour to promote the development of market (including trading). The Central Electricity Regulatory Commission (CERC) has informed that to give push to renewable energy capacity addition in the country it has notified Regulation on Renewable Energy Certificate (REC) and the salient features of the REC Regulations are as under:

- (i) There will be a central level agency to be designated by the Central Commission for registration of renewable energy (RE) generators participating in the scheme.
- (ii) The RE generators will have two options - either to sell the renewable energy at preferential tariff fixed by the concerned Electricity Regulatory Commission or to sell the electricity generation and environmental attributes associated with RE generation separately.
- (iii) On choosing the second option, the environmental attributes can be exchanged in the form of REC. Price of electricity component would be equivalent to weighted average power purchase cost of the distribution company including short-term power purchase but excluding renewable power purchase cost.
- (iv) The Central Agency will issue the REC to RE generators.
- (v) The value of REC will be equivalent to 1 MWh of electricity injected into the grid from renewable energy sources.
- (vi) The REC will be exchanged only in the Power Exchanges approved by CERC within the band of a floor price and a forbearance (ceiling) price to be determined by CERC from time to time.
- (vii) The distribution companies, Open Access consumer, Captive Power Plants (CPPs) will have option of purchasing the REC to meet their Renewable Purchase Obligations (RPO). Pertinently, renewable purchase obligation is the obligation mandated by the State Electricity Regulatory Commission (SERC) under the Act, to purchase minimum level of renewable energy out of the total consumption in the area of a distribution licensee.
- (viii) There will also be compliance auditors to ensure compliance of the requirement of the REC by the participants of the scheme.

(c) According to the Central Electricity Regulatory Commission (CERC) the implementation of framework for REC requires framing of corresponding regulations by the State Electricity Regulatory Commissions (SERCs). It has been informed by the CERC that the SERCs have initiated the process.

The Andhra Pradesh Electricity Regulatory Commission (APERC) has informed that the suggested Model Regulation of the CERC is under examination by APERC.

Increase in MPLADS funds

†1186. SHRI BRIJLAL KHABRI: Will the Minister of STATISTICS AND PROGRAMME IMPLEMENTATION be pleased to state:

†Original notice of the question was received in Hindi.

- (a) whether it is a fact that Government is planning to increase the MPLAD fund;
- (b) if so, the details thereof;
- (c) by when the increased funds under the said scheme are likely to be sanctioned; and
- (d) the amount, so far, spent under the MPLAD fund during the Eleventh Five Year Plan?

THE MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION (SHRI SHRIPRAKASH JAISWAL): (a) to (c) A proposal to enhance the quantum of MPLADS funds was sent to the Ministry of Finance and the Planning Commission. The Planning Commission has informed that they would appraise the matter based on the results of the evaluation studies by Programme Evaluation Organisation (Planning Commission) and the NABARD Consultancy Services, along with availability of overall financial resources.

(d) An amount of Rs.5643.12 crore of MPLADS fund has been spent upto 28.02.2010 in the Eleventh Five Year Plan.

Reduction in Grant-in-aid for NGOs

1187. SHRI DHIRAJ PRASAD SAHU: Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) whether the Government has any plan to reduce its grant-in-aids under the Ministry of Tribal Affairs for NGOs in the next financial year;
- (b) if so, the reasons therefor;
- (c) the budgetary allocation under grant-in-aids head to NGOs during the last three financial years; and
- (d) the details of the grants already sanctioned during the above period?

THE MINISTER OF STATE IN THE MINISTRY TRIBAL AFFAIRS OF (SHRI TUSHARBHAI CHAUDHARY) : (a) No, Madam.

- (b) Does not arise.
- (c) The details of Budgetary allocation under the NGO-run schemes of Ministry of Tribal Affairs during the last three financial years are given in Statement-I (*See below*).
- (d) The state-wise details of grants already sanctioned under the NGO-run schemes during the last three years i.e. 2006-07, 2007-08 and 2008-09 are given in Statement-II.